

15

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2852/1999

New Delhi this the 15th day of February, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Sunil Chopra,
S/ of Shri D.N. Chopra,
working as Wireman at
Section Engineer Kishan Ganj,
Delhi N.Rly. resident of 193-D
DD Flats opposite Vivek Vihar Police
Station, New Delhi-110092

..Applicant

(By Advocate Sh. H. P. Chakravorti)

VERSUS

1. Union of India through the
Chairman, Railway Board,
Principal Secretary to the
Govt. of India, Ministry of
Railways, Rail Bhawan, New Delhi.

2. The General Manager, Northern
Railway, Baroda House, New Delhi.

3. The Chief Administrative Officer,
(Construction), Northern Railway,
Kashmiri Gate, Delhi-6

..Respondents

(By Advocate Shri P. M. Ahlawat)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

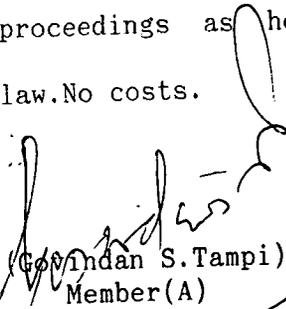
Shri H. P. Chakravorti, learned counsel for the applicant has tendered his unconditional apology for the confusion created in the previous order dated 13.2.2001 which we accept. He further submits that after the O.A. has been filed certain fresh developments have ~~been~~ taken place which he would like to bring on record. He, therefore, prays that permission may be granted to withdraw this application and to file a fresh O.A. in accordance with law. Shri P. M. Ahlawat, learned counsel for the

VS:

16

respondents submits that applicant has already been promoted and OA is not maintainable but he has no objection if the learned counsel for the applicant wants to withdraw the O.A.

2. In view of the above, OA is dismissed as withdrawn leaving it open to him to take such proceedings as he is advised in accordance with law.No costs.


(Govindan S. Tampi)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)